

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NAMAN BROADCASTINGS AND TELECOMMUNICATIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the corporate debtor	Naman Broadcastings and Telecommunications Private Limited
2.	Date of incorporation of corporate debtor	26/03/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana (ROC-DELHI)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64200DL2008PTC175884
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office as per MCA: 24/27-28, 2 nd Floor, West Patel Nagar, New Delhi - 110008
6.	Insolvency commencement date in respect of corporate debtor	24/04/2023 (As per order of NCLT Delhi Bench dated 24 th April, 2023 in Company Petition no. C.P.(IB)-645(ND)/2022
7.	Estimated date of closure of insolvency resolution process	21/10/2023 (180 days from the Insolvency Commencement date which is 24 th April, 2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NAME: - REETESH KUMAR AGARWAL Registration no.: - IBBI/IPA-001/IP- P000878/2017-18/11475
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Unit no 531, S.G. Shopping Mall, D.C. Chowk, Rohini Sector-09 Delhi: -110085 E-Mail: carkagarwal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Unit no 531, S.G. Shopping Mall, D.C. Chowk, Rohini Sector-09 Delhi: -110085 E-Mail: resolvenbpl@gmail.com



11.	Last date for submission of claims	08th May, 2023 (14 Days From the Appointment of the Interim Resolution Professional) I.e., 24th April, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads Forms under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process for **NAMAN BROADCASTINGS AND TELECOMMUNICATIONS PRIVATE LIMITED** on **24th APRIL, 2023**.

The creditors of Naman Broadcasting and telecommunications Private Limited, are hereby called upon to submit their claims with proof on or before 08th May 2023. to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. – N.A.

Submission of false or misleading proofs of claim shall attract penalties.



Reetesh Kumar Agarwal
Interim Resolution Professional
IBBI/IPA-001/IP-P00878/2017-18/11475
Unit No. 531, Fifth Floor, S.G. Shopping Mall,
D.C. Chowk, Sector-09, Rohini, Delhi-110085
REG. NO. - IBBI/IPA-001/IP-P00878/2017-18/11475
AFA No. AA1/11475/02/231123/104881
AFA valid upto: 23-Nov-23

Date: - 25/04/2023

Place: - New Delhi